

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No. 2932 of 2020**

Sabiya Devi, wife of Late Mahendra Vishwakarma ... .. **Petitioner**

**-V e r s u s -**

The State of Jharkhand ... .. **Opposite Party**

**CORAM: - HON'BLE MR. JUSTICE DR. S. N. PATHAK  
(Through: Video Conferencing)**

For the Petitioner : Mr. Nilesh Kumar, Advocate.

For the State : Mr. Bibhuti Sahay, APP

02/09.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Instant petition has been filed for grant of anticipatory bail to the petitioner who apprehends her arrest in connection with Ramgarh Mahila P.S. Case No. 02/2020, for the offence under Sections 376/ 504/ 506/ 34 of the Indian Penal Code, pending in the Court of Chief Judicial Magistrate, Ramgarh.

Mr. Nilesh Kumar, leaned counsel appearing for the petitioner submits that the only allegation against the petitioner is that she did not accept relationship of her son with the informant, who happens to be a married lady. The main accused Santosh Vishwakarma has already been released on bail vide order dated 13.05.2020, passed in B.A. No. 2876 of 2020.

Mr. Bibhuti Sahay, learned APP very fairly submits that the only allegation against present petitioner, who happens to be mother of main accused, is regarding assault (Marpeet).

Having heard counsel for the parties and considering facts and circumstance of the case, petitioner named above is directed to surrender before the Court below within a period of four weeks from today and in the event of her arrest or surrender, she is directed to be enlarged on bail on furnishing bail bonds of Rs.20,000/- (Rupees Twenty Thousand), with two sureties of the like amount each, to the satisfaction of Chief Judicial Magistrate, Ramgarh in connection with Ramgarh Mahila P.S. Case No. 02/2020, subject to fulfillment of conditions as laid down under Section 438 (2) Cr.P.C.

**(Dr. S. N. Pathak, J.)**